

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**Item No. 406**  
**IB/436/ND/2023**

**IN THE MATTER OF:**

Aditya Birla Finance Limited	...	Applicant
<i>Versus</i>		
Sandeep Jha	...	Respondent

**Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Sandeep Joshi, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the respondents are present through video-conferencing. Learned Counsel for the applicant has submitted that the matter has been settled. Learned Counsel for the applicant seeks some time to file a withdrawal application of the matter. Let this matter be posted to 12.06.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**